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GOVERNMENT OF INDIA
MINISTRY OF FINANCE
(DEPARTMENT OF REVENUE)

.....

New Delhi, the 22nd July, 1981.

NOTIFICATION
INC TAX

No.4083(F.No.398/22/81-ITCC): In pursuance of sub-clause(iii) of clause (44) of section 2 of the Income-tax Act, 1961(43 of 1961), and in supersession of Notification of the Government of India in the Department of Revenue No.2784(F.No.404/22(TRO-MB)/79-ITCC) dated 26.4.79 as modified vide No.3286(F.No.404/22(TRO-MB)/79-ITCC) dated 3.5.80 and No.3613(F.No.398/10/80-ITCC) dated 1.8.80, the Central Government hereby authorises Shri RANJIT KUMAR SARKAR, being a gazetted Officer of the Central Government, to exercise the powers of a Tax Recovery Officer under the said Act.

2. This Notification shall come into force with effect from the date Shri RANJIT KUMAR SARKAR takes over charge as Tax Recovery Officer.

Sd/-
(E. VENKATARAMAN)
Director, Government of India.

The Manager,
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(B.P. JAINIA)

ASSISTANT DIRECTOR OF INSPECTION(ES&P).

Compared by S.R.T.

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